

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 526 of 2012

[Arising out of Order-in-Original No OIO-10/STC/COMMR/BRC-I/2012 dated 05.10.2012 passed by Commissioner of Central Excise & ST, Vadodara]

Alembic Pharmaceutical Limited

.... Appellant

Alembic Road,
VADODARA, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Vadodara Respondent

1st Floor...Central Excise Building,
Race Course Circle, Vadodara,
Gujarat-390007

APPEARANCE :

Shri Sanket Gupta, Advocate for the Appellant
Shri Gobind Jha, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

FINAL ORDER NO. A/10233 / 2020

DATE OF HEARING/ DECISION : 23.01.2020

RAMESH NAIR :

The appellant have filed a request letter to withdraw this appeal as they opted for the "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**

